

Newsletter

e-Committee, Supreme Court of India

**ENABLE
AND
EMPOWER**



Key Updates

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| <ul style="list-style-type: none">• <i>Strengthening Judicial Tech: e-Committee Empowers 6,289 stakeholders in July 2025</i>• <i>Delhi: Expansion and Training of eSakshya Platform Across Tis Hazari District Court</i>• <i>Strengthening Digital Evidence Management: "Know-how eSakshya" Training for technical staff of Rohini District Court</i>• <i>eOffice Training Sessions at High Court of Meghalaya</i>• <i>Rajasthan High Court Develops District Courts Infrastructure Information And Management System (DCIIMS)</i> | <ul style="list-style-type: none">• <i>Rajasthan High Court Introduces DCSIR for Smarter Judicial Data Reporting</i>• <i>Implementation of Online RTI portal by Madras High Court</i>• <i>Successful Completion of Hardware Procurement and Distribution under eCourts Project Phase III (FY 2025-26) by High Court of Sikkim</i>• <i>Mediation for the Nation: Drive Launched in Punjab and Haryana High Court</i>• <i>Statewise e-Initiatives Rollout Status as on 31.07.2025</i> |
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Table of Content

Strengthening Judicial Tech: e-Committee Empowers 6,289 stakeholders in July 2025.....	4
Meghalaya Judicial Academy Elevates Digital Skills of Judiciary and Legal Professionals.....	6
Empowering High Court Staff: Odisha Judicial Academy's training programme on Paperless Judicial Systems.....	8
e-Courts Outreach Training for Advocates and Clerks Across Odisha's Cluster Districts.....	9
ECT_11_2025: Digital Readiness in Focus: Sikkim Judicial Academy Trains District Court Personnel.....	10
Capacity Building & Digital Empowerment Training Initiatives by Karnataka Judicial Academy.....	11
Andhra Pradesh Judicial Academy Organizes Technical Training for Court Staff.....	12
Judicial Training & Research Institute, Allahabad, Uttar Pradesh:.....	12
Refresher Training Programme for Judicial Officers at West Bengal Judicial Academy:.....	13
Chhattisgarh Judicial Academy Hosts High Court-Level Training on Digitization.....	13
Delhi Judicial Academy Hosts Training for Technical Staff and Judicial Officers as New Master Trainers.....	14
Refresher Programme for Court staff at Assam Judicial Academy.....	16
Gujarat Judicial Academy Facilitates Training for New Master Trainers and Technical Staff.....	17
Refresher Programme for Court Staff Organised at Himachal Pradesh Judicial Academy:.....	19
Training Programme for Advocate/ Advocate clerk at Jharkhand Judicial Academy.....	20
Cyber Laws & Digital Evidence Refresher Programme Empowers Judicial Officers at Chandigarh Judicial Academy:.....	21
Madhya Pradesh Judicial Academy Commences Specialized Programmes for Court Managers and Digitization at High Court:.....	22
Kerala Judicial Academy Empowers 358 Legal Professionals Through Digital Proficiency.....	23
New Master Trainers and Advocate Clerk Training Programme at Manipur Judicial Academy:.....	25
Training Programme for Newly Recruited Civil Judges & Advocate/Advocate Clerk at Bihar Judicial Academy:.....	26
Rajasthan Judicial Academy Equips 134 Newly Appointed Civil Judges with Digital Courtroom Skills:.....	28
Telangana Judicial Academy Strengthens Digital Competence Across Legal Community Through ICT Training Programmes.....	29
A Training Programme for Technical Staff of the High Court and District Judiciary of Tripura:.....	31
Capacity Building Training Programme at Uttarakhand Judicial and Legal Academy:.....	32
High Court Initiatives.....	33
Delhi: Expansion and Training of eSakshya Platform Across Tis Hazari District Court.....	33
Strengthening Digital Evidence Management: "Know-how eSakshya" Training for technical staff of Rohini District Court.....	34
eOffice Training Sessions at High Court of Meghalaya.....	35
Rajasthan High Court Develops District Courts Infrastructure Information And Management System (DCIIMS).....	36
Rajasthan High Court Introduces DCSIR for Smarter Judicial Data Reporting.....	37
Implementation of Online RTI portal by Madras High Court.....	38
Successful Completion of Hardware Procurement and Distribution under eCourts Project Phase III (FY 2025-26) by High Court of Sikkim.....	40
Mediation for the Nation: Drive Launched in Punjab and Haryana High Court.....	41
Statewise e-Initiatives Rollout Status as on 31.07.2025.....	43
Number of Cases Facilitated through VC Platform.....	43
Status of Implementation of Rules of VC as on 31.07.2025.....	44
Status of Implementation of Rules of e-Filing as on 31.07.2025.....	45
Status of Implementation of e-Sewa Kendras as on 31.07.2025.....	46
Status of Implementation of e-Payments as on 31.07.2025.....	47
Statistics of Virtual Courts as on 31.07.2025.....	48
Status of Installation of Justice Clock in High Courts.....	49
Status of Implementation of ICJS as on 31.07.2025.....	50
E-Filing Total Count as on 31.07.2025.....	51
Status of Digitization of Court Records as on 31.07.2025.....	52
e-Committee Outreach/ Training Programmes Conducted as on 31.07.2025.....	53

Strengthening Judicial Tech: e-Committee Empowers 6,289 stakeholders in July 2025



In a significant stride toward modernizing India's judicial infrastructure, the e-Committee conducted 52 outreach and training programs across judicial academies nationwide during July 2025. These sessions reached an impressive 6,289 participants, including judicial officers, technical staff, court personnel, newly appointed judges, advocates, and their clerks. The training modules focused on critical aspects of courtroom technology and digital operations, such as:

- Hardware and software maintenance

- Digitization of court records
- Data replication and monitoring
- Operation and upkeep of video conferencing systems

By equipping legal professionals with hands-on knowledge and practical tools, the initiative ensured that the technical backbone of the courts remains robust, responsive, and future-ready. This outreach reflects the e-Committee's ongoing commitment to fostering digital excellence and operational efficiency across the judiciary.



Meghalaya Judicial Academy Elevates Digital Skills of Judiciary and Legal Professionals



In a significant move to modernize the state's legal framework, the Meghalaya State Judicial Academy facilitated a comprehensive training session on 25th July 2025 aimed at enhancing the technological skills of both judicial officers and legal practitioners.

Computer Skill Enhancement Programme Level 1 and 2" (ECT_13_2025), was held for 04 Judicial Officers of District Judiciary. The training was expertly facilitated

by System Officer Daisy Laishram. The curriculum was designed to provide a deep dive into essential digital tools, covering a wide range of topics including:

- Software and Hardware: Fundamentals of computer systems
- Office Suites: Utilizing productivity software
- PDF Tools: Managing and editing PDF documents

- **Speech-to-Text Software:**
Leveraging technology for efficient documentation

- **Video Conferencing:** Conducting virtual court proceedings

Simultaneously, the Academy addressed the needs of practicing lawyers by hosting two parallel sessions for a group of 25 Advocates and Advocate Clerks. These workshops were led by Mr. Shyambor Marpna, an Advocate Master Trainer. The programs included:

Advocate/Advocate Clerk eCourts Programme at District Headquarters (ECT_4_2025), which focused on practical applications for the digital courtroom, such as e-filing procedures, the use of ECMT, and video conferencing.

Computer Skill Enhancement Programme Level 1 and 2 for Advocate/Advocate Clerk (ECT_12_2025), which provided foundational and intermediate computer skills essential for modern legal practice.



Empowering High Court Staff: Odisha Judicial Academy's training programme on Paperless Judicial Systems



On July 26, 2025, the Odisha Judicial Academy in Cuttack hosted a one-day, in-person training program (ECT_15_2025) for 28 members of the High Court's Registry Staff. The session was specifically designed to enhance the technical skills required for a modern, paperless work environment. The comprehensive curriculum provided critical insights into key areas, including:

- **Computer Infrastructure:** Understanding the hardware and network backbone of a digital courthouse.
- **Tools for Paperless Courts:** Practical training on essential software, such as office suites and advanced PDF applications, to manage digital documents effectively.

eCourts Outreach Training for Advocates and Clerks Across Odisha's Cluster Districts



The Regional Judicial Academy in Koraput, Jeypore, organized a specialized training program, ECT_7_2025, on July 26, 2025. The "Advocate/Advocate Clerk eCourts Programme" was designed for 44 participants from cluster districts, with a focus on enhancing digital literacy among local legal

professionals. Key areas included e-Filing, Video Conferencing, Hardware and Software. This initiative aimed to bridge the digital divide and equip local advocates and their clerks with the skills required to navigate the e-courts system efficiently.

ECT_11_2025: Digital Readiness in Focus: Sikkim Judicial Academy Trains District Court Personnel



ECT_11_2025 training programme was conducted by the Sikkim Judicial Academy for the Technical Staff of District Courts on 19 July, 2025. The training session was attended by 20

staff members from various Districts. Mr. Milan Rai, Deputy Registrar (IT) & Mr. Jigme Bhutia, Deputy Registrar (IT) were the resource persons for the said training.

Capacity Building & Digital Empowerment Training Initiatives by Karnataka Judicial Academy



The Karnataka Judicial Academy, Bengaluru, in co-ordination with the High Court of Karnataka, successfully initiated a training programme, covering 82 participants to strengthen the digital infrastructure and technical proficiency of court staff across the state.

1. Refresher Programme for Court Staff of District Judiciary: As part of the ongoing capacity-building training, ECT_9_2025 “a Refresher Training Programme” was organized on July 19, 2025 for the Court Staff of the District Judiciary at Karnataka Judicial Academy. The training aimed to reinforce knowledge of

court procedures and equip staff with updated digital practices relevant to the evolving judicial ecosystem. Total 29 no. of court staff of District Judiciary was covered in this programme.

2. Training Programme ECT_6_2025 on Digitization at High Court Level: A special Digitization Training Programme was conducted on 26th July 2025, targeting 53 officials and staff involved in digitization initiatives at the High Court level. This session focused on document digitization, e-filing workflows and digital record management in alignment with the National Judicial Data Grid (NJDG).

Andhra Pradesh Judicial Academy Organizes Technical Training for Court Staff

On July 05, 2025, the Andhra Pradesh Judicial academy conducted a program ECT_11_2025 titled "Programme for Technical Staff of District Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections. This training session,

held at the High Court was attended by 50 Technical staff/ District Systems Administrator/ System Officers. The program focused on crucial technical skills to ensure the smooth operation and maintenance of the court's digital infrastructure.

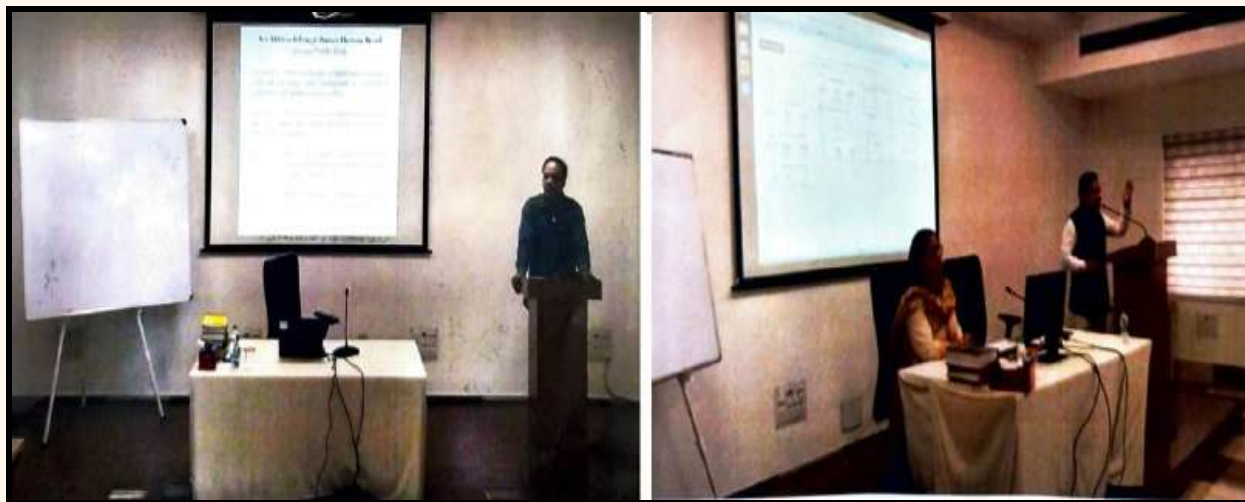
Judicial Training & Research Institute, Allahabad, Uttar Pradesh:



The Judicial Training and Research Institute, Uttar Pradesh, held a training program to update the skills of court staff of District Judiciary. On July 26, 2025, the institute conducted the ECT_9_2025 Refresher programme for Court Staff. This

extensive training session was attended by approximately 800 staff members of the District Judiciary, underscoring a significant effort to enhance their professional capabilities.

Refresher Training Programme for Judicial Officers at West Bengal Judicial Academy:



The "eCourts Programme at All-District Headquarters" (ECT_16_2025) was held on July 02 & July 15, 2025 for 45 Judicial Officers of the District. This program familiarized the Judicial Officers with the eCourts platform, streamlining their judicial processes.

A two-day "Cyber laws & Appreciation & Handling of Digital Evidence - Refresher Programme" (ECT_14_2025) was conducted on July 3 and July 17, 2025. This program benefited 45 Judicial Officers on the nuances of cyber laws and the proper handling of digital evidence.

Chhattisgarh Judicial Academy Hosts High Court-Level Training on Digitization

On July 12, 2025, a "Training programme on Digitization at High Court level" (ECT_6_2025) was held for 24 High Court Digitization officials/ Staff, focusing on enhancing

their basic ideas of the purpose of scanning and digitising the judicial records, and integrating with case management system software at Chhattisgarh State Judicial Academy.

Delhi Judicial Academy Hosts Training for Technical Staff and Judicial Officers as New Master Trainers



On July 16, 2025, the Delhi Judicial Academy organised a training program (ECT_11_2025) for 44 technical staff, including District System Administrators and System Officers, from the District Courts.

The program covered a range of topics, including hardware and software maintenance, data replication and monitoring, VC equipment, and LAN connections. Additionally, a "Master Trainer

Programme" (ECT_3_2025) for new master trainers was conducted on July 30 and 31, 2025. This programme covered topics of CIS, eFiling, digitization of court records and ICJS. Ms. Kaveri, Member (HR), e-Committee, Supreme Court of India, and Mr. Ashish Shiradhonkar, Member (Systems), e-Committee, Supreme Court of India, served as resource persons for the training program. Their sessions offered valuable insights aimed at enhancing the technical capacity of the judiciary. Ms. Kaveri emphasized the *critical role of judicial officers as master*

trainers, highlighting the importance of peer-led capacity building within the judicial system. Mr. Ashish Shiradhonkar provided a comprehensive overview of the *e-Courts Project*, detailing its objectives, implementation strategies, and the transformative impact on court operations nationwide. Together, their contributions significantly enriched the participants' understanding of digital transformation within the judiciary.



Refresher Programme for Court staff at Assam Judicial Academy

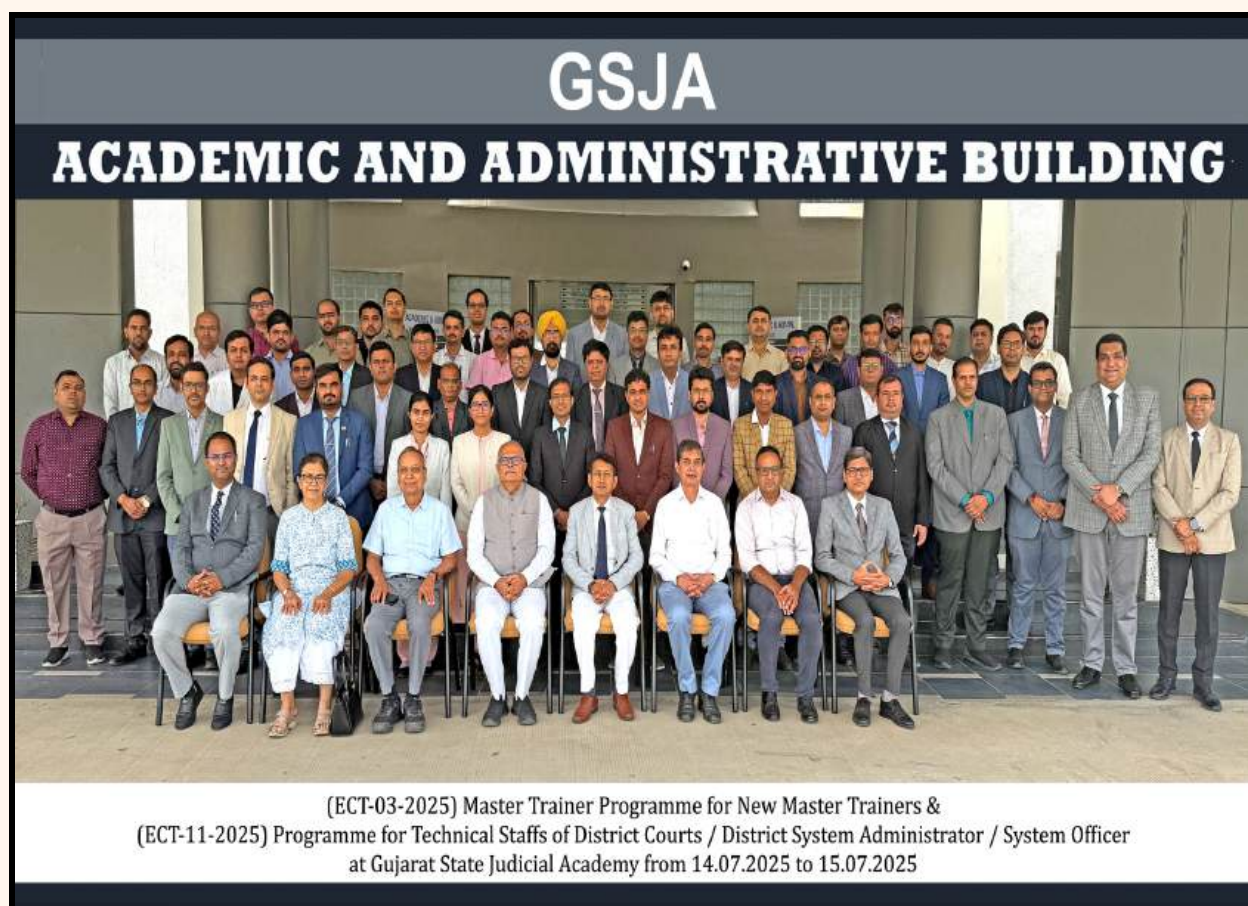


On 19.07.2025 & 25.07.2025, Assam Judicial Academy conducted a refresher programme for Court staff (ECT_9_2025) for District Judiciary and this training programme benefitted 1402 staff members of the District Judiciary. The program

centered around the core components of eCourts project, including Data Management, Process Management, and other relevant areas to enhance efficiency and digital proficiency.



Gujarat Judicial Academy Facilitates Training for New Master Trainers and Technical Staff



On July 14 & 15, 2025, the Gujarat State Judicial Academy held a two training programme for batch 1 i.e. a "Master Trainer Programme" (ECT_3_2025) for 35 nominated new master trainers and covered CIS, eFiling, digitization of court records and ICJS topics and Secondly,

(ECT_11_2025) for 22 technical staff, including District System Administrators and System Officers, from the District Courts and discussed about the hardware and software maintenance, data replication and monitoring, VC equipment, and LAN connections.

GSJA

ACADEMIC AND ADMINISTRATIVE BUILDING



(ECT-03-2025) Master Trainer Programme for New Master Trainers &
(ECT-11-2025) Programme for Technical Staffs of District Courts / District System Administrator / System Officer
at Gujarat State Judicial Academy from 21.07.2025 to 22.07.2025

On July 21 & 22, 2025, the Gujarat State Judicial Academy held a two training programme for batch 2 i.e. (ECT_11_2025) for 18 technical staff, including District System Administrators and System Officers, from the District Courts and discussed about the hardware and

software maintenance, data replication and monitoring, VC equipment, and LAN connections and secondly, a "Master Trainer Programme" (ECT_3_2025) for 35 nominated new master trainers and covered CIS, eFiling, digitization of court records and ICJS topics.

Refresher Programme for Court Staff Organised at Himachal Pradesh Judicial Academy:



The Himachal Pradesh Judicial Academy held two distinct training programmes to improve the skills of its court staff. On July 21 and 22, 2025, the academy hosted a two-day refresher program titled "Refresher programme for Court Staff & Nstep Training" (ECT_08_2024). This training session was attended by 30 participants for Administrative Heads, Nazarat, and Process Servers. The program was designed to improve their skills in using the CIS

and Nstep systems. Another "Refresher programme for Court Staff" (ECT_09_2024), was held on July 28 and 29, 2025. This session was attended by 32 staff members of the District Judiciary. The program emphasised on providing a comprehensive refresher on relevant topics to improve their daily work efficiency in efilings, ICJS and other eCourts related topics for easy access to the services.

Training Programme for Advocate/ Advocate clerk at Jharkhand Judicial Academy



From July 13, 2025 to July 20, 2025, Jharkhand Judicial Academy organised a one day training programme on ECT_7_2025 for Advocate/ Advocate clerk at Taluk/ Village which is held once in a 3 months as per the scheduled Calendar. In this programme, participants engaged in discussions about e-filing, importance of document scanning, video

conferencing and ECMT for Advocates to outline citizen centric services provided under eCourts project. A total of 1100 Advocates/ Advocate Clerks participated in the training programme. Following the session, participants provided feedback on the training aimed at adopting new technologies in legal work."

Cyber Laws & Digital Evidence Refresher Programme Empowers Judicial Officers at Chandigarh Judicial Academy:



On July 26, 2025, the Chandigarh Judicial Academy hosted a specialized refresher programme titled *“Cyber Laws, Appreciation & Handling of Digital Evidence”* (ECT_14_2025). The one-day training aimed to enhance the understanding and practical skills of judicial officers in navigating the evolving landscape of cyber law and digital evidence. A total of 78 Judicial Officers participated in the programme, which focused on the critical nuances of cyber legislation and the proper handling of digital evidence—an increasingly vital competency in today’s technology-driven legal environment. The sessions were

designed to provide hands-on insights into:

- The legal framework governing cybercrime and digital transactions
- Techniques for appreciating and managing digital evidence in court proceedings
- Challenges and best practices in maintaining evidentiary integrity in cyberspace.

The Resource persons being experts from the field of cyber law and digital forensics led the training, offering real-world case studies and interactive discussions to bridge the gap between theory and practice.

Madhya Pradesh Judicial Academy Commences Specialized Programmes for Court Managers and Digitization at High Court:



On July 26, 2025, the Madhya Pradesh State Judicial Academy successfully launched two specialized training programmes aimed at enhancing administrative efficiency and digital transformation within the judiciary. The first programme, *ECT_5_2025*, focused on capacity building for **Court Managers and Administrative Heads of the District Judiciary**, drawing participation from **153 officials** across the state. The training emphasized best practices in judicial administration, resource management, and leadership in court operations. The second programme,

ECT_6_2025, centered on **Digitization at the High Court level**, engaging **217 officials and staff members** involved in digital infrastructure and e-court implementation. This initiative aimed to strengthen technical competencies and streamline digital workflows in alignment with national e-governance goals. Both programmes reflect the Academy's commitment to modernizing judicial processes and empowering court personnel with the tools and knowledge needed to navigate an increasingly digital legal environment.

Kerala Judicial Academy Empowers 358 Legal Professionals Through Digital Proficiency



On July 10 and 11, 2025, the Kerala Judicial Academy delivered a comprehensive training programme under *ECT_4_2025*, aimed at enhancing the digital capabilities of legal professionals. The initiative

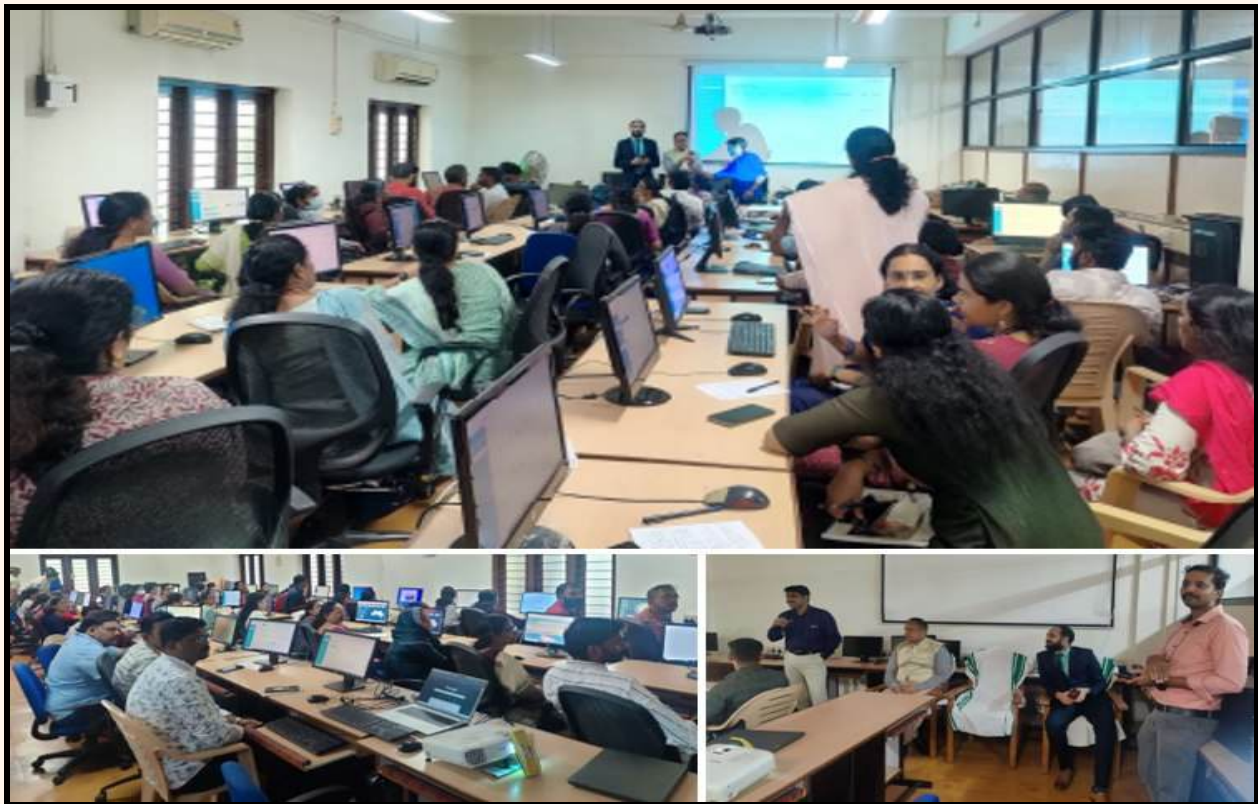
reached **358 Advocates and Clerks** across district headquarters, equipping them with essential skills for modern legal practice. The training sessions under *ECT_4_2025* were designed to strengthen digital

proficiency among advocates and their clerks, enabling more efficient engagement with evolving judicial technologies. The programme covered key areas such as:

- **E-filing procedures** for streamlined case submissions
- **Video conferencing tools** for remote hearings and consultations
- **Electronic Case Management Tools (ECMT)** tailored for advocates

- **Software training** for document scanning and digital archiving

Participants gained hands-on experience and practical insights into integrating these technologies into their daily legal workflows. The sessions were interactive, solution-focused, and aligned with the judiciary's broader digital transformation goals.



New Master Trainers and Advocate Clerk Training Programme at Manipur Judicial Academy:



The Manipur Judicial Academy delivered an extensive training initiative of ECT_3_2025 “**Master Trainer Programme for New Master Trainer**” on July 22, 2025 to provide knowledge of e-filing, CIS, digitization of court records, ICJS and other topics related with the eCourts project. In this training total 35 participants were nominated as nominated new master trainers.

eCourts Programme for Advocates and Clerks: On July 26, 2025, the 'Advocate/Advocate Clerk eCourts Programme at District Headquarters' (ECT_4_2025) empowered 57

advocates and their clerks with hands-on training on the eCourts system, boosting their digital skills for more efficient legal work.

eCourts Programme for Advocates and Clerks: On July 27, 2025, the 'Computer Skill Enhancement Programme - Level 1 & 2' (ECT_12_2025) successfully trained 76 advocates and their clerks on the eCourts system. Key takeaways included document scanning, e-filing, digitization of court records, ECMT for advocates, and the basics of video conferencing hardware and software.

Training Programme for Newly Recruited Civil Judges & Advocate/Advocate Clerk at Bihar Judicial Academy:



Bihar Judicial Academy Advances Digital Readiness Through Targeted eCourts Training Programmes. As part of the eCommittee Outreach and Training Programme, the Bihar Judicial Academy delivered three focused training initiatives in July 2025, aimed at strengthening digital competencies across various tiers of the judiciary and legal community. The Academy introduced the

following programmes under the eCourts framework:

- **ECT_18_2025:** ICT & eCourts Induction Programme for Newly Recruited Direct District Judges Conducted on **July 10–11, 2025**, this programme engaged **26 District Judiciary officers**, providing foundational training in digital court infrastructure and ICT tools.

- **ECT_17_2025:** ICT & eCourts Induction Programme for Newly Recruited Civil Judges held on **July 12–13, 2025**, this session welcomed **81 Civil Judge Junior Division officers**, focusing on e-filing, ICJS integration, and digitization modules.
 - **ECT_4_2025:** Advocate/Advocate Clerk eCourts Programme at District Headquarters delivered on **July 26, 2025**, this training reached **147 participants**, including advocates and their clerks, enhancing their proficiency in digital legal workflows.
 - Computer infrastructure and hardware/software management
 - E-filing systems and pre-trial digital modules
 - Integrated Criminal Justice System (ICJS)
 - Document digitization and paperless court practices
- These initiatives reflect the Academy's commitment to fostering a tech-enabled judicial ecosystem and ensuring that legal professionals are well-prepared to navigate the digital transformation of India's court system.

Across all three programmes, participants were equipped with practical knowledge in:

Rajasthan Judicial Academy Equips 134 Newly Appointed Civil Judges with Digital Courtroom Skills:



From **July 1 to July 11, 2025**, the Rajasthan State Judicial Academy delivered a comprehensive training programme under *ECT_17_2025*, designed to induct **134 newly recruited Civil Judge Junior Division officers** into the digital ecosystem of the judiciary. The *ICT & eCourts Induction Programme* focused on building foundational and practical skills essential for operating in a modern, technology-enabled judicial environment. The curriculum covered:

- Computer infrastructure and hardware/software management
- ICT tools and digital platforms for judicial processes
- E-filing systems and pre-trial digital modules
- Integrated Criminal Justice System (ICJS)
- Digitization techniques and paperless court practices

This initiative underscores the Academy's dedication to equipping judicial officers with the competencies required for a technology-driven justice system and facilitating the smooth adoption of digital tools in courtroom operations.

Telangana Judicial Academy Strengthens Digital Competence Across Legal Community Through ICT Training Programmes



In July 2025, the Telangana State Judicial Academy advanced its commitment to digital transformation in the judiciary by initiating a series of ICT Outreach and Training Programmes aimed at enhancing the technological

proficiency of legal professionals and court staff.

As part of its ongoing efforts to modernize legal processes, the Academy delivered three targeted programmes:

- **ECT_12_2025:** Computer Skills Enhancement Programme for Advocates and Advocate Clerks Conducted on **July 18, 2025**, this session trained **95 participants**, focusing on foundational computer literacy and digital tools relevant to legal practice.
- **ECT_7_2025:** Advocate/Advocate Clerk Programme at Taluk/Village Level, reaching **687 participants**, this grassroots initiative extended digital training to legal professionals operating in Taluk and Village jurisdictions, promoting inclusive access to eCourts systems.
- **ECT_6_2025:** Digitization Training for High Court Officials and Staff. This specialized programme engaged **56 High Court personnel**, equipping them with skills in digitization,

e-filing, and integrated judicial technologies.

Across all sessions, participants were trained in:

- Computer infrastructure and hardware/software management
- E-filing systems and digital documentation
- Integrated Criminal Justice System (ICJS)
- Pre-trial modules and paperless court practices

These programmes reflect the Academy's strategic focus on building a digitally empowered legal ecosystem and ensuring that every tier of the judiciary is equipped to leverage technology for efficient justice delivery.

A Training Programme for Technical Staff of the High Court and District Judiciary of Tripura:



Tripura State Judicial Academy held three programmes in July 2025 which covered Technical Staff & NIC coordinators at High Court, District System Administrator, System Officers and Judicial Officers of District Judiciary. On July 5, 2025, organised ECT_10_2025 “a program for technical staff of the High Court”

had 10 participants, and ECT_11_2025 for district court technical staff had 12 participants. On July 26, 2025 organised ECT_13_2025 “A computer skill enhancement programme for judicial officers of District Judiciary had 22 participants.

Capacity Building Training Programme at Uttarakhand Judicial and Legal Academy:



In Uttarakhand Judicial and Legal Academy three programs were held in the July month. ECT_12_2025 “computer skill enhancement program for advocates and advocate clerks” on July 6, 2025 had 40 participants. ECT_14_2025, “Refresher Programme on Cyber

Laws & Appreciation & Handling of Digital Evidence for judicial officers on July 14, 2025 had 23 participants. ECT_6_2025 “Training Programme on Digitization at High Court Level for officials/staff of High Court on July 20, 2025 had 25 participants.



High Court Initiatives

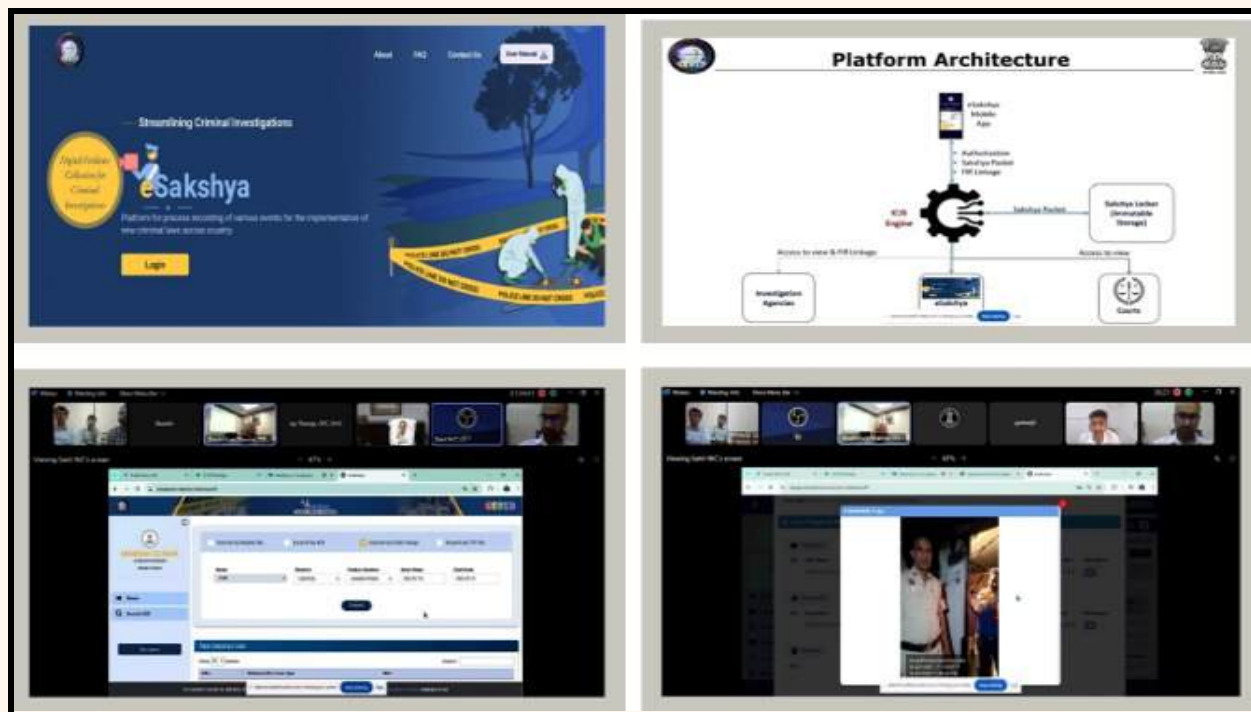
Delhi: Expansion and Training of eSakshya Platform Across Tis Hazari District Court



The *eSakshya* application has now been extended to all courts with criminal jurisdiction across Delhi, marking a significant step toward digitizing judicial processes. This advanced platform enables courts to seamlessly access crime scene videos and photographs captured by the Delhi Police, enhancing the efficiency and reliability of evidence presentation. Following its establishment, a comprehensive training programme titled “**Know-how eSakshya**” was conducted on **22nd July 2025** for all

DSA/SA personnel posted in the Computer Branches of Delhi District Courts. The initiative aims to equip staff with the necessary skills to operate the platform effectively. Built on the framework of the **Bharatiya Sakshya Adhiniyam, 2023**, *eSakshya* is designed to streamline the recording, management, and sharing of digital evidence. It supports the implementation of new criminal laws and ensures uniformity and transparency in handling electronic evidence across the district.

Strengthening Digital Evidence Management: “Know-how eSakshya” Training for technical staff of Rohini District Court



Following the establishment of the *eSakshya* platform, a specialized training program titled “**Know-how eSakshya**” was conducted for all DSA/SA personnel posted in the Computer Branches of Rohini district Court. This initiative aims to ensure seamless adoption and effective utilization of the platform. *eSakshya* is a cutting-edge digital solution designed to document and

manage processes related to the implementation of new criminal laws across India. Anchored in the provisions of the **Bharatiya Sakshya Adhiniyam, 2023**, the platform leverages advanced technology to simplify the collection, organization, and sharing of digital evidence—enhancing transparency and efficiency in judicial proceedings.

eOffice Training Sessions at High Court of Meghalaya



In a significant move toward enhancing digital efficiency within the judiciary, two online training sessions on *eOffice* implementation were successfully conducted for the High Court of Meghalaya.

The first session, organized by **RAILTEL**, took place from **July 22 to July 23, 2025**, and was attended by all *eOffice* users, Master Trainers, and PIMS Administrators of the High Court. This foundational training focused on familiarizing participants with the core functionalities of the *eOffice* platform.

A follow-up session was held on **July 25, 2025**, jointly conducted by **RAILTEL** and the **NIC eOffice Division, New Delhi**. This advanced training was tailored specifically for PIMS Administrators and Master Trainers, aiming to deepen their understanding and operational capabilities within the *eOffice* ecosystem.

These sessions mark a pivotal step in the High Court's journey toward a paperless, streamlined, and digitally empowered judicial administration.

Rajasthan High Court Develops District Courts Infrastructure Information And Management System (DCIIMS)



In a major stride toward judicial modernization, the Technical Team of the Rajasthan High Court has developed a specialized computer program—**District Court Infrastructure Information and Management System (DCIIMS)**. This initiative is a key component of the national **eCourts Mission Mode Project**, aimed at transforming the judiciary through digital innovation. DCIIMS is designed to establish a structured and standardized framework for collecting, validating, and digitizing detailed data related to the physical infrastructure, facilities, utilities, and operational capacity of all district court buildings and

judicial residences across Rajasthan. Functioning as a centralized digital platform, DCIIMS enables efficient management and real-time monitoring of court infrastructure across the region. The data captured through this system will play a crucial role in guiding infrastructure planning, modernization efforts, and policy-making—ensuring that judicial facilities are equipped to meet evolving needs with transparency and precision.

This initiative represents a transformative step toward building a more agile, data-driven, and future-ready judicial infrastructure.

Rajasthan High Court Introduces DCSIR for Smarter Judicial Data Reporting

In a progressive move toward data-driven judicial administration, the Technical Team of the Rajasthan High Court has developed a specialized computer program—**District Courts Statistical Information and Reporting (DCSIR)**. This innovative system is designed to streamline the reporting of key judicial workflow metrics across district courts.

At the core of DCSIR lies the **PIDB System**, a modular reporting application that generates detailed reports based on four critical indicators: **Pendency, Institution, Disposal, and Balance (PIDB)**. By offering a centralized platform for

aggregating, filtering, and presenting case-related data, the system ensures high levels of flexibility, accuracy, and efficiency. One of the major advantages of DCSIR is its ability to minimize repetitive data requests by leveraging information already available in the **Case Information System (CIS)** database. This not only reduces administrative burden but also enhances the speed and consistency of judicial data reporting.

The launch of DCSIR marks another milestone in Rajasthan's commitment to modernizing court operations through technology.

Implementation of Online RTI portal by Madras High Court



In a major step toward strengthening transparency and citizen engagement, the **Madras High Court** has launched a dedicated **Right to Information (RTI) Portal** for both the High Court and the District Judiciary. Officially rolled out on **24th July 2025**, the portal is accessible at <https://mhc.tn.gov.in/eservices/rti>.

This user-friendly platform empowers citizens to file online applications under the **RTI Act, 2005**, with clear guidelines and a comprehensive user manual available

to assist applicants through the process. Designed with accessibility in mind, the portal supports both **English and Tamil**, ensuring wider reach across diverse user groups.

A key feature of the portal is its intelligent sorting mechanism, which prioritizes applications that involve matters concerning the **life or liberty of a person**. Applicants can also **track the status** of their requests and appeals in real time, fostering greater transparency and accountability in judicial governance.

To streamline the process further, the portal integrates **secure online payment gateways** for RTI fees, making the entire experience seamless and efficient.

This initiative marks a significant advancement in digital public service delivery by the judiciary.

The screenshot shows a web browser window with the address bar displaying "https://mhc.hq.mv.in/services/rti/registeruser". The page title is "Right To Information Act". The form is titled "Data Registration" and includes the following fields:

- NAME *
- Gender * (Male / Female / Others)
- ORGANISATION *
- ADDRESS *
- ADDRESS Line 1 *
- ADDRESS Line 2 *
- ADDRESS Line 3 *
- Phone1 *
- Phone2 *
- Mobile Phone *
- TYPE *
- OPTIONAL ADDRESS (Please mention only if you are not a resident of the above address) *
- OPTIONAL ADDRESS Line 1 *
- OPTIONAL ADDRESS Line 2 *
- OPTIONAL ADDRESS Line 3 *
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The form also includes a "Submit" button at the bottom right.

Successful Completion of Hardware Procurement and Distribution under eCourts Project Phase III (FY 2025-26) by High Court of Sikkim



The procurement and distribution of hardware for Paperless Courts under the eCourts Project Phase III for the

Financial Year 2025-26 have been successfully completed. The hardware includes the following:

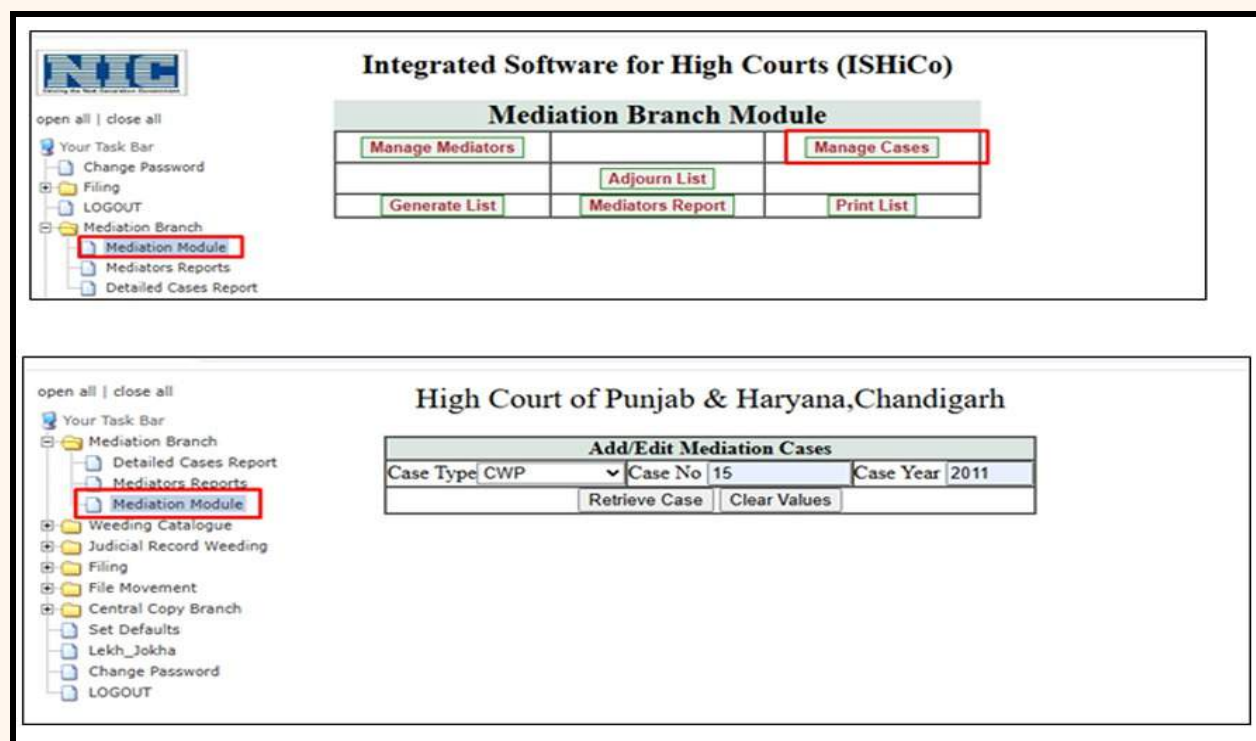
S.No	Hardware items & Specifications	
1	Tablet - Wacom 24-inch full HD, Model: DTH-2452/G1-CX	
2	All in One Computer- HP AIO 440 G9 proOne	
3	LED display 55inch- SAMSUNG 55 inch smart TV, 4K Ultra, Model: LH55BEDH	
4	LED display 65 inch- SAMSUNG 65inch smart TV, 4K Ultra, Model: LH65BEDH	
5	Document Visualizer - Document Camera VT 975	
6	Scanner HP ScanJet Enterprise Flow N6600 fnw1	
7	PTZ Camera Logitech Group 960-001054	
8	VC UNIT	HP AIO 440 G9 proOne
		55 inch Samsung TV
		A&T PTZ function web camera
		BPE Online UPS 1.0 KVA

Mediation for the Nation: Drive Launched in Punjab and Haryana High Court

Under the direction of the Hon'ble Supreme Court of India, a special initiative called "**Mediation for the Nation**" was launched on July 8, 2025. Nearly 50,000 pending cases were initially listed, and approximately 11,000 have since been

received by the Mediation Centre for settlement. These cases are being heard before dedicated Mediation Benches, and the court's existing listing process has been updated to support this drive. The details of these changes are as follows:

Updation of module for Mediation branch:



The Mediation branch module was also updated for receiving the cases from the Courts, entering the

proceedings, settlement of cases and also returning the cases back to the Courts.

Updation of existing listing mechanism of this Court:

Mediation Center Draft List for Center-2						
#	Med. No.	Case No.	Connected Cases	Parties Name	Mediator Name	Counsel Name
1 OLD	1488/2025	TA-165-2025		SAMANPREET Kaur DHARMINDER	HARVEEN Kaur	-1
2 OLD	1340/2025	TA-538-2022		SIMRANJEET Kaur AMANEDEEP SINGH	Kamini Bhanot Sharma	M.S. Sachdev, Raghav Chadha -1
3	/	--				-3
4	/	--				-3
5	/	--				-5
6	/	--				-5
7	/	--				-5
8	/	--				-5
Mediation Center Draft List for Center-1						
#	Med. No.	Case No.	Connected Cases	Parties Name	Mediator Name	Counsel Name
1 OLD	1031/2025	CWP-15679-2025		M S JASSI CYCLE MART AND ANR ADDITIONAL DEPUTY COMMISSIONER, KHANNA, PUNJAB AND ANR	SUNEET KUMAR	Akaant Kumar Mittal, Gaurav Goel -7
2	/	--				-8
				Allocate Cases	Cancel Action	

The existing listing mechanism of this High Court was updated to identify the mediation cases, allocation of the cases as per roster, generation & publication of

mediation drive cause and list referring the cases to the Mediation branch. The daily cause list was published on the website as well on display boards.

Generation of Additional Reports:

Additional reports regarding the cases with all details are being referred to Mediation Branch in

special mediation drive i.e. Meditations for the Nation are being generated and shown in the module.

Statewise e-Initiatives Rollout Status as on 31.07.2025

Number of Cases Facilitated through VC Platform

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	248351	6455325	6703676
2	Andhra Pradesh	414029	1447004	1861033
3	Bombay	79864	262549	342413
4	Calcutta	173421	150100	323521
5	Chhattisgarh	104782	382090	486872
6	Delhi	322026	6888126	7210152
7	Gauhati – Arunachal Pradesh	3313	8498	11811
8	Gauhati – Assam	267469	522990	790459
9	Gauhati – Mizoram	4225	13268	17493
10	Gauhati - Nagaland	1329	1101	2430
11	Gujarat	417235	226829	644064
12	Himachal Pradesh	185523	196807	382330
13	Jammu & Kashmir	263750	575310	839060
14	Jharkhand	223444	727084	950528
15	Karnataka	1271000	183666	1454666
16	Kerala	167923	668821	836744
17	Madhya Pradesh	683854	1111376	1795230
18	Madras	1501774	429985	1931759
19	Manipur	53783	17459	71242
20	Meghalaya	6490	68906	75396
21	Orissa	351391	344832	696223
22	Patna	278041	3105950	3383991
23	Punjab & Haryana	635147	3402453	4037600
24	Rajasthan	250354	247158	497512
25	Sikkim	828	17019	17847
26	Telangana	1515211	198861	1714072
27	Tripura	22520	40902	63422
28	Uttarakhand	90205	50264	140469
	Total	9537282	27744733	37282015

Status of Implementation of Rules of VC as on 31.07.2025

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.07.2025

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.07.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	No	0	No	0	0
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	14	15
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	192	193
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	1	Yes	21	22
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	199	202
18	Madras	Yes	7	Yes	310	317
19	Manipur	Yes	1	Yes	20	21
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	184	185
22	Patna	Yes	1	Yes	77	78
23	Punjab and Haryana	Yes	1	Yes	113	114
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	31	32
	Implemented	27	43	27	1847	1890
	Not Implemented	1		1		

Status of Implementation of e-Payments as on 31.07.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Statistics of Virtual Courts as on 31.07.2025

S.No.	Establishment_Name	Challans Received	Proceeding Done by virtual Court Judge	Contested Challans	Paid Challans	Challan Amount
1	Assam(Assam Traffic Department)	212042	212039	558	44393	27772201
2	Chandigarh(Virtual Court Chandigarh)	1100476	1093278	3285	164050	160490012
3	Chhattisgarh(Traffic Department)	43979	40319	39	2340	2701801
4	Chhattisgarh(Transport Department)	0	0	0	0	
5	Delhi(Notice Department)	24415474	24185579	129291	2606010	1880189106
6	Delhi(Traffic Department)	9778437	9362170	166474	2083167	2021503552
7	Gujarat(Traffic Department)	5208450	5125571	6420	424798	322968216
8	Gujarat(Transport Department)	486376	465120	2198	79882	306360515
9	Haryana(Traffic Department)	3799679	2819534	15371	188283	166825401
10	Himachal Pradesh(Traffic Department)	724938	556809	1678	28951	47587853
11	Jammu and Kashmir(Jammu Traffic Department)	1156132	865468	13452	163960	106899574
12	Jammu and Kashmir(Kashmir Traffic Department)	1317513	1317511	179852	254894	131187465
13	Karnataka(Traffic Department)	106732	106694	263	93894	911470400
14	Kerala(Police Department)	3748245	3744805	5079	258173	162331967
15	Kerala(Transport Department)	1412965	1405980	6361	185575	269056160
16	Madhya Pradesh(Traffic Department)	1680239	1433148	1987	57601	53071311
17	Maharashtra (Maharashtra Traffic Department)	833	6	1	4	4
18	Maharashtra (Maharashtra Transport Department)	56569	55108	22	2420	3083305
19	Maharashtra (Nashik Traffic Department)	17	7	1	4	4
20	Manipur(Manipur Virtual Court (Traffic))	13413	12839	1	396	543000
21	Manipur(Manipur Virtual Court (Transport))	4349	3527	0	113	367001
22	Meghalaya(Meghalaya Traffic Department)	1208	825	0	65	52501
23	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	717883	654490	1161	49456	46473001
24	Rajasthan(Rajasthan Traffic Department)	190072	173458	5192	17918	14692001
25	Tamil Nadu(Traffic Department)	243403	194531	1673	119113	1114644550
26	Tripura(Traffic Department)	161186	161182	366	8249	2777376
27	Uttar Pradesh(Traffic Department)	27572285	18694870	141341	1352054	751609441
28	Uttarakhand(Traffic Department)	111299	106565	526	9888	13769304
29	Uttarakhand(Transport Department)	89015	70754	234	6824	13085001
30	West Bengal(Traffic Department)	371668	324403	3485	14193	7238203
	Total	84724877	73186590	686311	8216668	8538750226

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.07.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

E-Filing Total Count as on 31.07.2025

S.No.	State Name	High Court District Court	Total Cases Submitted		
			High Court	District Court	Total
1	Allahabad	District Court	0	11601	11601
2	Andhra Pradesh	High Court	18161	9	18170
3	Bombay	Both Court	361666	2033711	2395377
4	Calcutta	High Court	9937	2022	11959
5	Chhattisgarh	Both Court	747	1919	2666
6	Delhi	District Court	0	1348003	1348003
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	27121	33428	60549
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	64133	7809	71942
12	Himachal Pradesh	Both Court	3168	98663	101831
13	Jammu & Kashmir	Both Court	28935	148241	177176
14	Jharkhand	Both Court	48	1015	1063
15	Karnataka	Both Court	7647	270856	278503
16	Kerala	District Court	0	1084819	1084819
17	Madhya Pradesh	District Court	0	5817	5817
18	Madras	Both Court	116745	1642443	1759188
19	Manipur	High Court	5678	19076	24754
20	Meghalaya	Both Court	27	1	28
21	Odisha	Both Court	25697	67574	93271
22	Patna	Both Court	663038	23446	686484
23	Punjab & Haryana	Both Court	80234	67419	147653
24	Rajasthan	Both Court	78039	4510	82549
25	Sikkim	Both Court	3737	6152	9889
26	Telangana	Both Court	8887	22835	31722
27	Tripura	Both Court	4197	25279	29476
28	Uttarakhand	Both Court	208	79075	79283
		Total	1508050	7005723	8513773

Status of Digitization of Court Records as on 31.07.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the High Court	
				Number of pages digitised in District Court in the current month	Total number of pages digitised in District Court up to the current month
1	Allahabad	46,96,196	55,47,34,182	7,76,66,863	1,34,07,17,776
2	Andhra Pradesh	23,36,765	2,26,18,682	1,80,10,198	8,26,06,940
3	Bombay	63,47,294	6,48,33,623	0	18,14,777
4	Calcutta	12,12,013	5,39,87,774	0	0
5	Chhattisgarh	22,779	13,72,699	14,31,475	38,36,379
6	Delhi	6,86,109	23,22,79,817	50,18,262	9,61,32,248
7	Gauhati – Arunachal Pradesh	0	5,06,407	47,822	77,221
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	42,456	10,33,610	84,483	17,15,737
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	1,24,218	8,67,269	1,73,724	7,75,897
12	Himachal Pradesh	26,637	71,68,968	0	0
13	Jammu & Kashmir	2,51,509	4,01,21,001	26,09,440	1,51,06,228
14	Jharkhand	21,04,061	2,16,69,596	2,81,699	88,90,115
15	Karnataka	30,91,742	3,94,72,745	13,19,375	4,00,37,109
16	Kerala	22,79,082	6,92,26,375	7,06,396	1,15,77,383
17	Madhya Pradesh	28,80,520	23,41,02,626	1,32,00,000	60,08,95,995
18	Madras	1,29,37,266	17,97,20,800	50,67,921	10,90,50,511
19	Manipur	66,441	56,60,433	91,353	53,85,625
20	Meghalaya	0	9,98,123	67,251	36,30,774
21	Orissa	1,70,237	4,79,65,188	92,80,556	14,68,38,399
22	Patna	1,28,488	2,33,11,571	16,91,497	1,12,32,715
23	Punjab & Haryana	23,83,224	28,41,89,053	95,26,902	52,22,70,114
24	Rajasthan	21,89,741	11,89,71,979	46,41,780	1,48,21,539
25	Sikkim	1,169	11,68,490	90,107	47,49,255
26	Telangana	19,61,598	11,61,19,956	84,42,892	5,54,72,533
27	Tripura	2,37,347	27,32,708	21,756	5,32,026
28	Uttarakhand	14,46,699	2,10,73,618	15,56,765	58,39,616
	Total	4,76,23,591	2,17,56,60,886	16,10,28,517	3,23,98,38,115

e-Committee Outreach/ Training Programmes Conducted as on 31.07.2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	26.07.2025	ECT_9_2025	JTRI,UP	Refresher programme for Court Staff	Staff of District Judiciary	800 (approx)
2	05.07.2025	ECT_11_2025	Andhra Pradesh Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	50
3	02.07.2025, 15.07.2025	ECT_16_2025	West Bengal Judicial Academy	Ecourts Programme at All-District Headquarters	High Court Digitization officials/Staffs	45
4	03.07.2025, 17.07.2025	ECT_14_2025	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	45
5	12.07.2025	ECT_6_2025	Chhattisgarh State Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	24
6	16.07.2025	ECT_11_2025	Delhi Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	44
7	30.07.2025 & 31.07.2025	ECT_3_2025	Delhi Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	38
8	19.07.2025	ECT_9_2025	Assam Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	611
9	25.07.2025	ECT_9_2025	Assam Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	791
10	14.07.2025 & 15.07.2025	ECT_3_2025	Gujarat State Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	35
11		ECT_11_2025	Gujarat State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data	Technical Staffs/District System Administrator/ System Officers	22

				Replication, Data monitoring, VC equipment, Lan connections, etc		
12		ECT_3_2025	Gujarat State Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	35
13	21.07.2025 & 22.07.2025	ECT_11_2025	Gujarat State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	18
14	21.07.2025 & 22.07.2025	ECT_08_2025	Himachal pradesh judicial academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	30
15	28.07.2025 & 29.07.2025	ECT_09_2025	Himachal pradesh judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	32
16	13.07.2025 - 20.07.2025	ECT_7_2025	Jharkhand Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	1100
17	26.07.2025	ECT_6_2025	Karnataka Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	53
18	19.07.2025	ECT_9_2025	Karnataka Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	29
19	10.07.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	134
20	10.07.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	129
21	11.07.2025	ECT_4_2025	Kerala Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	95
22	11.07.2025	ECT_9_2025	Kerala Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	59
23	26.07.2025	ECT_5_2025	Madhya Pradesh State Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	153
24	26.07.2025	ECT_6_2025	Madhya Pradesh State Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	217

25	22.07.2025	ECT_3_2025	Manipur judicial academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	10
26	26.07.2025	ECT_4_2025	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	57
27	27.07.2025	ECT_12_2025	Manipur judicial academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	76
28	25.07.2025	ECT_4_2025	Meghalaya state judicial academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	25
29	25.07.2025	ECT_13_2025	Meghalaya state judicial academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	4
30	26.07.2025	ECT_15_2025	Orissa Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	28
31	26.07.2025	ECT_7_2025	Orissa Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	44
32	10.07.2025 & 11.07.2025	ECT_18_2025	Bihar Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	26
33	12.07.2025 & 13.07.2025	ECT_17_2025	Bihar Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	81
34	26.07.2025	ECT_4_2025	Bihar Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	147
35	26.07.2025	ECT_14_2025	Chandigarh Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	78
36	01.07.2025 - 11.07.2025	ECT_17_2025	Rajasthan State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	134
37	19.07.2025	ECT_11_2025	Sikkim Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data	Technical Staffs/District System Administrator/ System Officers	20

				Replication, Data monitoring, VC equipment, LAN connections etc		
38	18.07.2025	ECT_12_2025	Telangana State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk	95
39	19.07.2025	ECT_6_2025	Telangana State Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	56
40	19.07.2025	ECT_7_2025	Telangana State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	687
41	05.07.2025	ECT_10_2025	Tripura- Agartala State Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	10
42	05.07.2025	ECT_11_2025	Tripura- Agartala State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	12
43	26.07.2025	ECT_13_2025	Tripura- Agartala State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	22
44	06.07.2025	ECT_12_2025	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	40
45	14.07.2025	ECT_14_2025	Uttarakhand Judicial and Legal Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	23
46	20.07.2025	ECT_6_2025	Uttarakhand Judicial and Legal Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	25
	TOTAL					6289

